

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

(IB)-35(ND)/17

**CORAM:**

**PRESENT: MR. L.N. GUPTA**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.10.2019**

**NAME OF THE COMPANY: M/s. Helpline Hospitality Pvt.Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
--------------	-------------	--------------------	-----------------------	------------------

<b>Present:</b>	Mr. Sameer Rastogi, Advocate for Liquidator			
	Mr. Sarvesh Kashyap, Liquidator			
	Mr. Santosh Paul, Sr. Advocate with Mr. Ayush Advocate for R-1 & R-2			
	Mr. M.S. Vishnu Sankar, Advocate for R-3 & R-4			

**ORDER**

Ld. Liquidator presses for disposal of his application CA- 840/18 which has been filed under the provision of Section 66 of the Code. Reply to the same is also on record. Arguments heard.

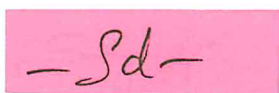
Certain documents have been filed by the Ld. Sr. Counsel appearing for the respondent ex-Director. These are mainly documents showing deployment of the cash funds towards the salary of employees. It is noted that the explanation towards this amount was duly accepted by the liquidator. The short point which remained for consideration was regarding recovery of the housing loan availed from ICICI Home loans in the name of the Corporate Debtor and repaid by the

(Ginni)

L

Corporate Debtor. The funds however were allegedly misused for purchasing a property in the joint names of the Corporate Debtor and the Director in his individual name.

Written submissions, if any be filed by both sides within 10 days from today. Reserved for orders.



**(L.N. Gupta)**  
**Member (T)**



**(Ina Malhotra)**  
**Member (J)**